

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 206  
IB-795/ND/2020**

**IN THE MATTER OF:  
Gayatri Steels**

**...PETITIONER**

**Vs.**

**M/s. ASPG Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 07.01.2021  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Prateek Gupta, Advocate.  
For the Respondent/ Corporate-debtor :Mr. Rachit Ranjan, Advocate.**

**ORDER**

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsels for both the parties have submitted that the settlement talks are going on between them and prayed for grant of one week's time. Time prayed for is granted. Matter is adjourned to **29.01.2021**.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**